

(b) the number out of them Security Personnels and terrorists/subversives;

(c) the number of houses, both private and public including school institutions damaged in the militancy related incidents every month since January this year;

(d) the reasons for increasing violence especially of abductions; and

(e) the number of extortion cases reported to the police and the amount etc. incurred?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) According to the information made available by the Government of Jammu & Kashmir, 1372 persons were killed, 1070 were injured and 1192 were arrested in militancy related violence during 1996 (January to June 1996), the monthwise details are as under :-

MONTH	KILLED	INJURED	ARRESTED
January	224	118	99
February	235	136	94
March	231	100	134
April	259	238	241
May	234	226	38
June	189	202	39

(b) The persons killed include 702 civilians, 604 militants and 66 Security Force Personnel. 795 civilians and 225 Security Force Personnel were injured.

(c) 418 private buildings and 92 public buildings/property were reported to have been damaged/destroyed in terrorist violence during the period.

(d) As compared to the previous year there has been a reduction in the level of overall violence, although acts of killing and abductions of innocent civilians by militants have remained at a high level. 352 persons were abducted during the period. These trends reflect the increasing tendency of the terrorists to take recourse to sneak attacks against soft targets, and reflect the growing desperation among them caused by increased and effective pressure from the Security Forces, as also on account of the visible anger and disillusionment of the people with their activities.

(e) As per information made available by the State Government, 79 cases of extortion were reported during the period involving an amount of Rs. 14,99,668/-

#### Training to The Members of Panchayats

882 SHRI PARASRAM BHARDWAJ : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state

(a) whether a project is being sponsored through Indira Gandhi National Open University, Planning of

education and training of the elected members of Panchayati Raj institutions; and

(b) if so, the details regarding objective behind it as well as the procedure being followed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) Yes, Sir.

(b) In the wake of 73rd Constitution Amendment Act, 1992, this Ministry has embarked upon a massive programme for education and training for elected functionaries of Panchayati Raj Institutions through distance mode of education in close cooperation with Indira Gandhi National Open University (IGNOU). The Basic objective of the programme is empowerment of rural masses through elected functionaries for effective participation in the process of self-governance. In the initial phase the programme is being addressed to the elected members of Gram Panchayats in one selected State, i.e. Madhya Pradesh. A multi-media approach i.e. self-learning print material, Audio-video Programme and contact programmes in local and simple languages are being used in the project for the benefit of the target groups.

[Translation]

#### Annual Plan Outlay

883. SHRI JAI PRAKASH AGARWAL : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the details of annual plan outlay for the years 1994-95, 1995-96 and 1996-97 for various States including National Capital Territory of Delhi;

(b) the details of major plan heads and sub-heads, State-wise; and

(c) the details of the estimated per-capita outlay per year for States including Delhi on the basis of their estimated half-yearly population, as on date?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K ALAGH) : (a) to (c). The statements indicating Annual Plan Outlay for the years 1994-95 and 1995-96 under different Major/Minor heads of development for all the States and Union Territories are provided in Annual Plan documents of the Planning Commission for 1994-95 and 1995-96 respectively which are available in the Parliament Library. The Annual Plan outlays for the year 1996-97 for the States and UTs have not yet been finalised.

A statement regarding per-capita plan outlay for all the States and NCT of Delhi for the years 1994-95 and 1995-96 is Annexed.

**STATEMENT**

Annual Plans 1994-95 & 1995-96—States and  
NCT of Delhi—Per Capita Outlay

S. No.	States	(in Rs.)	
		Annual Plan (1994-95) Per Capita Outlay	Annual Plan (1995-96) Per Capita Outlay
1.	Andhra Pradesh	302	441
2.	Arunachal Pradesh	3571	4901
3.	Assam	436	576
4.	Bihar	258	263
5.	Goa	1458	1650
6.	Gujarat	511	585
7.	Haryana	579	692
8.	Himachal Pradesh	1181	1337
9.	Jammu & Kashmir	1142	1235
10.	Karnataka	691	744
11.	Kerala	413	501
12.	Madhya Pradesh	389	402
13.	Maharashtra	522	688
14.	Manipur	1210	1477
15.	Meghalaya	1467	1564
16.	Mizoram	2715	2877
17.	Nagaland	1638	1732
18.	Orissa	580	481
19.	Punjab	681	775
20.	Rajasthan	519	664
21.	Sikkim	2987	4111
22.	Tamil Nadu	476	549
23.	Tripura	1042	1149
24.	Uttar Pradesh	309	365
25.	West Bengal	237	282
26.	Delhi	1473	1569

Note Based on population estimates of Office of Registrar General of India.

[English]

**State Electricity Boards**

884. SHRI S.D.N.R. WADIYAR : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to review the performance of the State Electricity Boards (SEB's);

(b) if so, the reaction of the State Governments thereon; and

(c) the steps taken to make the SEB's more viable and effective?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) In view of the persistently unsatisfactory physical and financial performance of State Electricity Boards (SEBs) in general, Government of India has emphasised in its various communications to the State Governments, the need for reforms/restructuring of the State Power Sector.

(b) Diagnostic studies aimed at improving the physical and financial performance have been initiated in several States namely, Haryana, Uttar Pradesh, Rajasthan, Bihar, Andhra Pradesh and Karnataka. A new reform legislation namely, the Orissa Reform Act, 1995 has been enacted and made effective in the State of Orissa from 1.4.1996. A few other States are also considering taking similar steps.

(c) Besides encouraging the States to restructure their State Electricity Boards, the steps being taken to make the State Electricity Boards more viable include improving their generation, reducing transmission and distribution losses, reducing establishment costs, promoting better management practices and project implementation capabilities and capital restructuring.

[Translation]

**Power Generation**

+885. JUSTICE GUMAN MAL LODHA .  
SHRI NITISH KUMAR :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have fixed targets for power generation in the country during the ninth five year plan;

(b) if so, the details thereof;

(c) whether the targets of power generation of the seventh plan could not be achieved;

(d) if so, the facts in this regard;

(e) whether the Government have chalked out concrete steps for achieving target on the basis of past experiences; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b). No, Sir Targets for power generation in the country for the 9th Five Year Plan have not yet been fixed.